

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 734 of 2020**

**IN THE MATTER OF:**

**GTL Infrastructure Ltd.**

**... Appellant**

**Versus**

**Vijay Kumar Iyer & Anr.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. Arun Kathpalia, Senior Advocate with  
Mr. Shyel Trehan, Mr. Rohan Rajyadkasha and  
Mr. Prasad Lotlikar, Advocates**

**For Respondents :**

**Mr. Abhinav Vasisht, Mr. Anoop Rawat, Mr. Sumesh  
Dhawan and Ms. Geetika Sharma and Mr. Vaijayant  
Paliwal, Advocates for R-1**

**Mr. Dhruv Dhawan, Advocate for R-2**

**O R D E R**

**(Through Virtual Mode)**

**01.09.2020**        Apart from other issues, the main issue raised in this appeal is that the approved resolution plan does not provide for 'CIRP Costs' (ground rent and security charges until June, 2020) so far as the Appellant is concerned.

Issue Notice upon the Respondents.

At this stage, Mr. Vaijayant Paliwal, Advocate waived and accepted notice on behalf of Respondent No. 1. Mr. Dhruv Dhawan, Advocate waived and accepted notice on behalf of Respondent No. 2. Service is complete. No further notice need to be served on these Respondents. Learned counsel for the Respondents to file their reply-affidavits within two weeks. Rejoinder, if any, be filed within one week thereof.

Our attention has been invited to the fact that the 'Committee of Creditors', which had approved the resolution plan, has not been arrayed as party respondent. Since the Committee of Creditors would be a necessary party, we direct impleadment of Committee of Creditors as party Respondent No. 3.

Appellant to make necessary corrections and amendment in the cause -title and other relevant pages of the paper-book within three days.

Issue notice upon Respondent No. 3. Appellant to provide mobile Nos./ e-mail address of the Respondent No. 3. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal on **6<sup>th</sup> October, 2020** along with other connected matters i.e. '*Company Appeal (AT) (Insolvency) No. 1410 of 2019*' '*Company Appeal (AT) (Insolvency) No. 1503 of 2019*'; '*Company Appeal (AT) (Insolvency) No. 08 of 2020*' and '*Company Appeal (AT) (Insolvency) No. 26-27 of 2020*' with notice to the learned counsel for the parties.

Mr. Arun Kathpalia, learned Senior Advocate, while referring to the page 124 of the paper-book which records the factum of Appellant being provided unrestricted access to the resolution plans, submits that he has not been able to lay hands on such resolution plans and he may be provided a copy of such plans. He shall be at liberty to approach Mr. Vasisht, Advocate representing Respondent No. 1 who may provide a copy of the same.

**[ Justice Bansi Lal Bhat ]  
Acting Chairperson**

**[Justice Venugopal M.]  
Member (Judicial)**

**[ Shreasha Merla ]  
Member (Technical)**

/ns/gc/